

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-07-2024 AT 10:30 AM**

CP No. 11/59/HDB/2023
u/s. 59 of Companies Act, 2013

IN THE MATTER OF:

Mr. Shaik Saalam Zubedi

...Petitioner

AND

Hira Multi Construction Ventures
Private Limited & 4 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Parameshwar Reddy, for the Petitioner present physically.
Learned PCS Mr Vinay Babu Gade, for Respondent present physically.
Despite sufficient opportunity rejoinder not filed. At request, time granted on condition that if rejoinder is not filed within two weeks opportunity stands forfeited.
For hearing, matter adjourned to 05.09.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)